## Central Administrative Tribunal Principal Bench



C.P. No. 10/99 in O.A. No. 1692 of 1991

New Delhi, dated this the \_\_\_\_\_\_ March, 2000

Hon'ble Mr. S.R. Adige, Vice Chairman (A) Hon'ble Mr. Kuldip Singh, Member (J)

Shri P.K. Sharma, R/o 217/G-27, Sector 3, Rohini, Delhi-110085.

.... Petitioner

## Versus

- Shri K.B. Sankaran, General Manager, Central Railway, Mumbai.
- shri Maheep Kapoor, Divl. Railway Manager, Central Railway, Sholapur.

... Respondents

By Advocates: Shri B.S. Mainee for petitioner Shri E.X. Joseph for respondents

## ORDER

## MR. S.R. ADIGE, VC (J)

Heard both sides on C.P. No. 10/98 alleging wilful flouting of the Tribunal's directions dated 6-12-96 in O.A. No. 1692/91.

- 2. In that O.A. applicant had sought assignemts of seniority over those who had been promoted after 9.10.84, but had been given retrospective seniority on 1.1.84.
- 3. That O.A. came up for hearing on 6.12.96. On that date counsel for both sides conceded that consequent to issue of respondents' order dated 27.11.96, applicant's seniority had been trefixed



from 1.1.84 onwards. Respondents were directed to grant applicant consequential benefits which would flow from order dated 27.11.96 as admissible under rules and instruction on the subject and the 0.A. stood disposed of by order dated 6.12.96.

- that 4. Thereupon applicant contends promote him Asst. failed to respondents Commercial Manager, to which post his juniors had been promoted during pendency of the O.A. submitted a representation on 12.8.97 (Annexure C-3), upon which he complains that respondents issued order dated 10.6.98 withdrawing terms, seniority granted to him in Miximo of their letter dated 27.11.96, and thenby committed contempt,?
- 5. Respondents in their reply point out that the O.A. was not decided on merits. They further state that in terms of the Tribunal's order, all consequential benefits were granted toa pplicant, the seniority list was modified and he was placed above Commercial Clerks. Pay fixation was given in higher grade from the date his juniors were promoted, and arrears were also paid, and he was also given promotion as Chief Commercial Inspector on the basis of modified seniority. This is not denied by applicant.
- 6. Respondents further point out that since apprentices/Commercial Inspectors such as applicant were granted regular appointment on 19.9.94 they could not claim seniority above Commercial Clerks who were upgraded from 1.1.84



as the restructuring became effective from 1.1.84, the contention being that Commercial Clerks who got the higher pay scale of Rs.455-700 e.r.g. 1.1.84 were senior to Commercial Inspector who were apointed on 19.9.94. Respondents state that this issue was raised by the Railway Union, upon resolution and passed а P.N.M. the which clarification was given by the Railway Board that promotion from retrospective effect, whether proforma or actual, entitled a person to grant of seniority from that date in terms of Paragraph 302 dated 10.6.98, bу letter seniority granted to applicant by letter dated 27.11.96 and 7.3.97 were cancelled.

- 7. We have considered the matter carefully.
- For a contempt proceedings to be initiated to be deliberate, wilful has there contumacious disobedience of the Court's orders. The Tribunal's order dated 6.12.96 did not contain any findings on merit, but merely took respondents' letter dated 27.11.96. As applicant was satisfied with that letter dated 27.11.96 the O.A. was disposed of in terms of that order , with direction respondents to release to consequential benefits to applicant in terms of that letter in accordance with rules and instructions.
- 9. If after issue of that letter dated 7.11.96 the matter was raised by the Union and discussed in the P.N. Meeting and respondents took Railway Board's advice, who opined that promotion



from a retrospective date whether proforma or actual entitled a person to seniority from that date, whereupon respondents withdrew the letter dated 27.11.96, it cannot be said that there has any deliberate, wilful and contumacious disobedience of the Tribunal's order. Respondents should no doubt have taken leave of the Tribunal letter dated issue of the withdrawing the benefits granted by letter dated 27.11.96, but this at is a procedural lapse and cannot be described as deliberate, wilful and contumacious violation of the Tribunal's order.

- 10. Whether respondents' contention that Commercial Clerks who were upgraded from 1.1.84 will remain senior to apprentice/Commercial Inspectors such as applicant is a matter which cannot be adjudicated in a C.P. If applicant is aggrieved by respondents' letter dated 10.6.98 it is open to him to agitate his grievance in accordance with law if so advised.
- 11. Giving applicant liberty as aforesaid, the C.P. is dismissed. Notices discharged.

(Kuldip Singh)
Member (J)

(S.R. Adige)
Vice Chairman (A)

/GK/